

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:1740
ANSWERED ON:30.11.2009
WAGE BOARD FOR JOURNALISTS
Nahata Smt. P. Jaya Prada

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has constituted Wage Board for revision of wages for working journalists and non-journalists newspaper employees;
- (b) if so, the details thereof;
- (c) whether the Wage Board has submitted its report/recommendations to the Government for implementation;
- (d) if so, the details thereof and if not, the time by which it is likely to be submitted; and
- (e) the manner in which it is proposed to be implemented in various States?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) & (b): Yes, Madam. The Government has constituted two Wage Boards, one for Working Journalists and the Other for Non-Journalist Newspaper Employees under Section 9 and 13C respectively, of the Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 vide notifications dated 24.5.2007. The Wage Boards consists of:

- (i) Three persons representing employers in relation to newspaper establishment common to the two wage boards;
- (ii) Three persons representing working journalists for Wage Board under Section 9 and three persons representing non-journalists newspaper employees for Wage Board under Section 13 C of the Act.
- (iii) Four independent persons common to the two wage boards, one of whom has been appointed as Chairman.

(c) & (d): The Wage Boards have been given three years to submit their reports i.e. by 23rd May, 2010 vide notifications dated 3rd July, 2007.

(e): In exercise of the powers conferred under Section 12 and 13 D, the Central Government accepts the recommendations and notifies the same in the Gazette of India for implementation. Prime responsibility for implementation of Wage Boards' Awards lies with State Governments, who are the appropriate Governments for the implementation of the Wage Boards' Awards. However, the Central Government has also constituted a Central Level Monitoring Committee under the Chairmanship of Labour and Employment Adviser to monitor the implementations of the Wage Boards' Awards in the States/Union Territories.